

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 23rd day of August 2002.

Contempt Application no. 90 of 2001.
in
Original Application no. 1891 of 1994.

Hon'ble Maj Gen K K Srivastava, Member (A)
Hon'ble Mr A.K Bhatnagar, Member (J)

1. Smt. Nanhki Devi, W/o Late Radhey Shyam,

2. Ram Sewak, S/o late Radhey Shyam

Both resident of Village-Phoolwariya, Post
Office-Jigna, Distt. Mirzapur.

... Applicant

By Adv : Sri CP Gupta

Versus

1. Sri S Dashrathi, General Manager, N. Rly.,
Baroda House, New Delhi.

2. Sri Maithew John, Divisional Railway Manager,
N. Rly., Allahabad.

... Respondents

By Adv : Sri A K Gaur

O R D E R

Hon'ble Maj Gen KK Srivastava, Member (A).

This Contempt application has been filed under section
17 of the A.T. Act, 1985, for punishing the respondents for
wilfully disobeying the order of this Tribunal dated 28.3.2000.

The order of this Tribunal reads as under :-

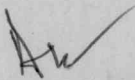
"With the above facts, circumstances and the law
as well as the rules in view, I find it a fit case
to direct the respondents to re-open the matter,
consider the case of applicant no. 1 for providing
her family pension and for applicant no. 2 to provide
him a job on compassionate ground and thereby the
respondents are directed to pass detailed, reasoned
and speaking order in the light of the above obser-
vation within 3 months from the date of communication
of this order with a copy to the applicant."

2.

2. As per above order there were two issues which were required to be decided by the respondents namely grant of family pension and provide job to applicant no. 2 on compassionate ground.

3. Sri A K Gaur, invited our attention to para 4 & 5 of the CA. We have perused the related annexures. Perusal of annexure CA 1 makes it clear that the family pension of applicant no. 1 has been sanctioned and no action remains to be taken by the respondents. The respondents in para 5 have averred that the entire formality in the suitable post medical test etc has been held on 16/17.8.2001. The applicant has been found suitable. However, the respondents are not able to provide him the job immediately in absence of any vacancy. They have also given undertaking that as and when the vacancies are available the applicant no. 2 shall be appointed. We feel that the respondents have taken adequate action ^{in complying with the order of this Tribunal} and there is nothing left to be decided. In our opinion no case of Contempt is made out. Contempt application is rejected. Notices issued are discharged.

4. There shall be no order as to costs.


Member (J)


Member (A)

/pc/